

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2493
ANSWERED ON:23.08.2013
GAS PIPELINES
Natarajan Shri P.R.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of number of gas pipeline projects available across the country along with their length, Government/Public Sector/Private Sector-wise;
- (b) whether many pipelines have been laid along the fertile land area;
- (c) if so, the details thereof, project-wise;
- (d) whether the Petroleum and Minerals Pipeline (Acquisition of Right of User in Land) Act allows laying of gas pipeline across fertile land; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a): The details of the existing and under implementation natural gas pipelines are at Annexure-I & Annexure-II respectively.
- (b) & (c): Yes, Madam. Keeping in view the restrictions under Petroleum & Minerals Pipeline (Acquisition of Right of User in Land) Act, 1962 (P&MP Act) and in order to comply with environmental regulations, on an average, a cross-country natural gas pipeline passes through agricultural lands for approximately 90% of its total length and the rest of the length is accounted for in crossings, barren lands, rocky terrain, etc.
- (d) & (e): Yes, Madam. As per provisions of P&MP Act, pipelines routes for laying gas pipelines are to be chosen avoiding the following:
 - (i) any land which, immediately before the date of the notification under sub-section (1) of Section 3, was used for residential purposes;
 - (ii) any land on which there stands any permanent structure which was in existence immediately before the said date;
 - (iii) any land which is appurtenant to a dwelling house; or
 - (iv) any land at a depth which is less than one metre from the surface.